

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942

CRIMINAL M.C. NO.2529 OF 2020

(CR NO.27/2020 OF MANNARKKAD EXCISE RANGE, PALAKKAD)

PETITIONERS/PETITIONERS:-

1. K.AJITHKUMAR, AGED 49 YEARS, S/O.PANJU,  
KANDAYIL HOUSE, KOTTAPPURAM DESOM,  
KARIMPUZHA-1 VILLAEG, OTTAPALAM TALUK,  
PALAKKAD DISTRICT.
2. VINOD, AGED 45 YEARS, S/O.NARAYANAN,  
KODUVATHU HOUSE, THELEKKAD DESOM,  
KARYAVATTOM VILLAGE,  
PERINTHALMANNA TALUK, MALAPPURAM DISTRICT.
3. NARENDRAN, AGED 58 YEARS, S/O.AYYAPPAN,  
KANJIRAMKATTIL HOUSE, THIRUVEZHAMKUNNU DESOM,  
KOTTOPPADAM VILLAGE, MANNARKKAD TALUK,  
PALAKKAD DISTRICT.

BY ADV.NIREESH MATHEW

RESPONDENT/RESPONDENT:-

STATE OF KERALA,  
REPRESENTED BY THE PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, ERNAKULAM, KOCHI - 682 031.

BY PUBLIC PROSECUTOR SRI.AMJAD ALI

THIS CRIMINAL MC HAVING COME UP FOR ADMISSION ON  
08.05.2020, THE COURT ON THE SAME DAY ORDERED THE FOLLOWING:

**ASHOK MENON, J.**

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**Cr1.MC No.2529 of 2020**  
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**Dated this the 8<sup>th</sup> day of May, 2020**

**O R D E R**

The learned Public Prosecutor is directed to file a statement regarding the compliance of Rule 8(2) of the Abkari Shops Disposal Rules, 2002 regarding collection of samples and whether it has been in accordance with the Rules.

Post on 15.5.2020.

**ASHOK MENON  
JUDGE**